

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 89 (RE-2007)/2004-2009

NEW DELHI, THE 27th MARCH, 2008

Subject: Prohibition on export of Basmati and non-basmati rice – regarding.

S.O. (E) In exercise of the powers conferred by Section 5 read with Section 3(2) of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) and also read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments to Notification No.38(RE-2007)/2004-2009, dated 15.10.2007 as amended from time to time :

1. The entry at S.No.45AA in Chapter 10 under Schedule 2 of ITC(HS) Classification of Export and Import Items stands substituted as under: -

Sl. No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
45AA	1006 30 20	Kg	Basmati Rice including (Dehusked (Brown), semi milled, milled both in either par- boiled or raw	Free	1. Exports to Russian Federation permitted subject to pre-shipment quality certification issued by Sri Ram Institute for Industrial Research or any other agency as may be notified from time to time.

			condition).		2. Export permitted only if the minimum FOB price is US \$ 1100 per ton or Rs.44,000/- per ton.
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2. First sentence of Paragraph 2.3 will be substituted as follows :-

 “The prohibition imposed by this Notification shall not be applicable to the export of non-basmati rice if the Minimum FOB Export Price (MEP) is US\$ 1000 per ton or Rs.40,000/- per ton.”

3. Transitional arrangements allowed under Para 1.5 of the Foreign Trade Policy, 2004-2009, shall, in public interest, not be applicable to the ban imposed above. However, Para 9.12 of Handbook of Procedures, Vol-I, 2004-2009, shall be applicable.

4. This issues in Public Interest.

Sd/-

 (R.S. GUJRAL)
 Director General of Foreign Trade
 And Ex-Officio Additional Secretary to the Govt. of India

(Issued from F.No.01/91/180/846/AM'08/PC-III)